

(A2)
v

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

C.A. No. 287/92.

Sumati Narain Applicant

vs.

Union of India and Others .. Respondents.

Hon. Mr. S.N. Prasad, Member (J).

(By Hon. Mr. S.N. Prasad, Member (J))

This application has been filed u/s. 19 of the Administrative Tribunals Act, 1985. The prayer of the applicant is that he be absorbed and should be regularised in his service. Briefly the facts are that the applicant was appointed on 6-4-1976 under P.W.I. Phaphoon and he had worked upto 19-3-84 at the same place and since 20-3-84 upto 13-9-87 he had worked under Varistha Karyadasak Uttar Railway Phaphoon and as such he had worked more than 10 years as casual labour in the Railway. The main grievance of the applicant appears to be that the screening of the applicant along with his other counter-part, is under process since long as would be evident from the perusal of Annexures A-1, A-2, A-III, A-5, & A-6, but the same has not been finalised so far and the matter has been deferred again and again till to-day and the redressal of the grievance of the applicant has not been substantiated.

2. The learned counsel for the applicant while drawing my attention to the contents of the application and the above annexures has urged that the grievance of the applicant would be substantially redressed if the respondents are directed to finalise the screening processes within a reasonable period of time.

I have gone through the contents of the application and the papers annexed thereto and find that the processing of the screening of the applicant has been lingering since long and the same has not been finalised so far.

Thus, this being so and having considered all the aspects of the matter I find that the ends of justice would be met if the respondents are directed to finalise the screening process of the applicant regarding the regularisation and absorption within a period of 3 months by speaking and reasoned order in accordance with the extant rules, regulations and orders in this regard and keeping in view Annexures A-1, A-2, A-3, A-5 and A-6, from the date of receipt of the copy of this order, and I order accordingly. The application of the applicant is disposed of as above at admission stage. No order as to costs.


Member (J) 5.5.92

Dated 5th May, 1992, Allahabad.

(tck)